

Central Administrative Tribunal
Principal Bench

(11)

O.A.No.3171/92

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 16th day of March, 1998

1. Niranjan Lal, s/o Shri Ram Asre
2. Raj Narain, s/o Shri Nanku
3. Phool Singh, s/o Shri Kalu
4. Amar Singh, s/o Abilakh
5. Ramlqubal, s/o Chhote Lal
6. Man Singh, s/o Sh. Durga
7. Badri, s/o Shri Mangre
8. Ramesh Kumar, s/o Shri Gobind Yadav
9. Raj Mani, s/o Shri Bodhu ... Applicants
(All r/o c/o W-151/318, Patel Nagar Stn., New Delhi-8)
(None for the applicants)

Vs.

1. Union of India through
General Manager
Northern Railway
Baroda House
New Delhi.
2. C.I.O.W. (MG)
Northern Railway
Queens Road
Delhi. ... Respondents
(Shri O.P.Kshatriya, Advocate)

O R D E R (Oral)

Hon'ble Shri Justice K.M.Agarwal, Chairman

On the previous date of hearing the learned
counsel who appeared, on behalf of the applicants, sought
time on the ground that the counsel earlier engaged by
the applicants had expired. No one appears today to
represent the applicants.

2. Looking to the nature of the relief claimed in
this application, it appears that the applicants are not
interested in prosecuting this application. Accordingly
it is hereby dismissed for want of prosecution. No
costs.

KM
(K.M.AGARWAL)
CHAIRMAN

RKA
(R.K.AHOOJA)
MEMBER(A)

/rao/